

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
Schedule of Second Phase Foundation/Orientation Course for District Judges (Entry Level) directly appointed from the Bar
(09.12.2019 to 20.12.2019)

(First week – 09.12.2019 to 13.12.2019)

DATE / DAY	SESSION – I 10:00 AM to 11:30 AM		SESSION – II 11:45 AM to 1:00 PM		SESSION – III 2:00 PM to 3:30 PM		SESSION – IV 3:45 PM to 5:00 PM	SESSION – V 5:00 PM to 5:15 PM
09.12.2019 (Monday)	Inauguration of Course & Issues relating to Dying declaration By: Shri Axay Kumar Dwivedi, Addl. Director, MPSJA	T E A	Sections 13 of the Hindu Marriage Act, 1955 & Child Custody By: Shri S.N. Khare, Retd. District Judge	L U N C H	E-Court Mission and CIS 3.0 By: Shri Manish Singh Thakur, Addl. District Judge, District Court, Jabalpur	T E A	Interactive discussion on Limitation Act, 1963 By: Shri Axay Kumar Dwivedi, Addl. Director, MPSJA	Instructions and distribution of exercise of Appeal against Judgment under Section 138 of N.I. Act By: Officers of the Academy
10.12.2019 (Tuesday)	General discussion on important matters relating to M.P.L.R.C, 1959 By: Shri Dharendra Singh, Faculty Senior, MPSJA	B R E A K	Key issues relating to Protection of Woman from Domestic Violence Act (Contd...) By: Shri Awdesh Kumar Gupta, Addl. District Judge, District Court, Jabalpur	B R E A K	Key issues relating to Protection of Women from Domestic Violence Act By: Shri Awdesh Kumar Gupta, Addl. District Judge, District Court, Jabalpur	B R E A K	Discussion on M.P. Accommodation Act, 1961 By: Director, MPSJA	Instructions and distribution of exercise of Session Judgment and Criminal charges By: Officers of the Academy
11.12.2019 (Wednesday)	Key issues of NDPS Act, 1985 By: Shri Jayant Sharma, Faculty Junior, MPSJA		Procedure about absconding accused By: Shri Dharendra Singh, Faculty Senior, MPSJA		Determination of permanent disability and determination of compensation under Section 163 A of M.V. Act By: Shri Varindra Kumar Tiwari, Addl. District Judge, District Court, Jabalpur		(i) Insurance Policy – Act Policy, Comprehensive Policy (ii) Breach of insurance policy as Pillion rider, Gratuitous passenger, etc By: Shri Varindra Kumar Tiwari, Addl. District Judge, District Court, Jabalpur	Instructions and submission of exercise of Appeal against Judgment under Section 138 of N.I. Act By: Officers of the Academy

DATE / DAY	SESSION – I 10:00 AM to 11:30 AM		SESSION – II 11:45 AM to 1:00 PM		SESSION – III 2:00 PM to 3:30 PM		SESSION – IV 3:45 PM to 5:00 PM	SESSION – V 5:00 PM to 5:15 PM
12.12.2019 (Thursday)	Civil and Criminal Appeal By: Shri Dharendra Singh, Faculty Senior, MPSJA	T E A	Discussion on withdrawal & compromise of Suits By: Director, MPSJA	L U N C H	Discussion on exercise of Appeal against Judgment under Section 138 of Negotiable Instruments Act, 1881 By:	T E A	Bail and Recognizance By: Director, MPSJA	Instructions and submission of exercise of Session Judgment and Criminal charges By: Officers of the Academy
13.12.2019 (Friday)	An overview of Prevention of Corruption Act, 1988 By: Shri Axay Kumar Dwivedi, Addl. Director, MPSJA	B R E A K	Juvenile Justice (Care and Protection of Children) Act, 2015 & CARA guideline By: Shri S.N. Khare, Retd. District Judge	B R E A K	Discussion on exercise of Session Judgment and Criminal charges	B R E A K	Open Interactive Session	Instructions and distribution of exercise By: Officers of the Academy

- Note :**
- (1) The Time Table is subject to change as per exigencies.
 - (2) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
Schedule of Second Phase Foundation/Orientation Course for District Judges (Entry Level) directly appointed from the Bar
(09.12.2019 to 20.12.2019)

(First week – 09.12.2019 to 13.12.2019)

DATE / DAY	SESSION – I 10:00 AM to 11:30 AM	SESSION – II 11:45 AM to 1:00 PM	SESSION – III 2:00 PM to 3:30 PM	SESSION – IV 3:45 PM to 5:00 PM	SESSION – V 5:00 PM to 5:15 PM
09.12.2019 (Monday)	Inauguration of Course & Issues relating to Dying declaration By: Shri Axay Kumar Dwivedi, Addl. Director, MPSJA	Sections 13 of the Hindu Marriage Act, 1955 & Child Custody By: Shri S.N. Khare, Retd. District Judge	E-Court Mission and CIS 3.0 By: Shri Manish Singh Thakur, Addl. District Judge, District Court, Jabalpur	Interactive discussion on Limitation Act, 1963 By: Shri Axay Kumar Dwivedi, Addl. Director, MPSJA	Instructions and distribution of exercise of Appeal against Judgment under Section 138 of N.I. Act By: Officers of the Academy
10.12.2019 (Tuesday)	General discussion on important matters relating to M.P.L.R.C, 1959 By: Shri Dharendra Singh, Faculty Senior, MPSJA	Key issues relating to Protection of Woman from Domestic Violence Act (Contd...) By: Shri Awdhesh Kumar Gupta, Addl. District Judge, District Court, Jabalpur	Key issues relating to Protection of Women from Domestic Violence Act By: Shri Awdhesh Kumar Gupta, Addl. District Judge, District Court, Jabalpur	Interactive discussion on Judicial Behavior By: Shri Dharendra Singh, Faculty Senior, MPSJA	Instructions and distribution of exercise of Session Judgment and Criminal charges By: Officers of the Academy
11.12.2019 (Wednesday)	Key issues of NDPS Act, 1985 By: Shri Jayant Sharma, Faculty Junior, MPSJA	Procedure about absconding accused By: Shri Dharendra Singh, Faculty Senior, MPSJA	Determination of permanent disability and determination of compensation under Section 163 A of M.V. Act By: Shri Varindra Kumar Tiwari, Addl. District Judge, District Court, Jabalpur	(i) Insurance Policy – Act Policy, Comprehensive Policy (ii) Breach of insurance policy as Pillion rider, Gratuitous passenger, etc By: Shri Varindra Kumar Tiwari, Addl. District Judge, District Court, Jabalpur	Instructions and submission of exercise of Appeal against Judgment under Section 138 of N.I. Act By: Officers of the Academy

DATE / DAY	SESSION – I 10:00 AM to 11:30 AM		SESSION – II 11:45 AM to 1:00 PM		SESSION – III 2:00 PM to 3:30 PM		SESSION – IV 3:45 PM to 5:00 PM	SESSION – V 5:00 PM to 5:15 PM
12.12.2019 (Thursday)	Civil and Criminal Appeal By: Shri Dharendra Singh, Faculty Senior, MPSJA	T E A	Open Interactive Session By: Shri Axay Kumar Dwivedi, Addl. Director, MPSJA	L U N C H	Discussion on exercise of Appeal against Judgment under Section 138 of Negotiable Instruments Act, 1881 By: Shri Axay Kumar Dwivedi, Addl. Director, MPSJA	T E A	Open Interactive discussion on Bail By: Shri Dharendra Singh, Faculty Senior, MPSJA	Instructions and submission of exercise of Session Judgment and Criminal charges By: Officers of the Academy
13.12.2019 (Friday)	Juvenile Justice (Care and Protection of Children) Act, 2015 & CARA guideline By: Shri Awdhesh Kumar Gupta, Addl. District Judge, District Court, Jabalpur		B R E A K		An overview of Prevention of Corruption Act, 1988 By: Shri Axay Kumar Dwivedi, Addl. Director, MPSJA		B R E A K	Discussion on exercise of Session Judgment and Criminal charges By: Shri Axay Kumar Dwivedi, Addl. Director, MPSJA

- Note :**
- (1) The Time Table is subject to change as per exigencies.
 - (2) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
Schedule of Second Phase Foundation/Orientation Course for District Judges (Entry Level) directly appointed from the Bar
(09.12.2019 to 20.12.2019)

(Second week – 16.12. 2019 to 20.12.2019)

DATE / DAY	SESSION – I 10:00 AM to 11:30 AM		SESSION – II 11:45 AM to 1:00 PM		SESSION – III 2:00 PM to 4:00 PM		SESSION – IV 4:30 PM onwards	SESSION – V
16.12.2019 (Monday)	Interactive discussion on Court Management, Board Management and Time Management By: Shri Dharendra Singh, Faculty Senior, MPSJA & Shri Jayant Sharma, Faculty Junior, MPSJA	T E A	Introduction to Information Technology Act, 2000 By: Smt. Anu Singh OSD, MPSJA	L U N C H	Interactive discussion on recording and probative value of Electronic record and Cyber Laws By: Yashpal Singh, Deputy Director, MPSJA	T E A	Adverse possession : Pleading and proof By: Hon’ble Shri Justice Vijay Kumar Shukla, Judge, High Court of M.P.	Instructions By: Officers of the Academy
DATE / DAY	SESSION – I 10:00 AM to 11:30 AM	B R E A K	SESSION – II 11:45 AM to 1:00 PM	B R E A K	SESSION – III 2:00 PM to 3:30 PM	B R E A K	SESSION – IV 3:45 PM to 5:00 PM	SESSION – V 5:00 PM to 5:15 PM
17.12.2019 (Tuesday)	Right to Fare Compensation and transparency in Land Acquisition Rehabilitation and Resettlement Act, 2013 (Contd...) By: Shri Axay Kumar Dwivedi, Addl. Director, MPSJA	B R E A K	Right to Fare Compensation and transparency in Land Acquisition Rehabilitation and Resettlement Act, 2013 By: Shri Axay Kumar Dwivedi, Addl. Director, MPSJA	B R E A K	Arbitration and Conciliation Act, 1996 By: Shri S.N. Khare, Retd. District Judge	B R E A K	Disposal of Property By: Shri Dharendra Singh, Faculty Senior, MPSJA	Instructions By: Officers of the Academy
18.12.2019 (Wednesday)	Section 52 & 53 of Transfer of Property Act, 1882 By: Shri Dharendra Singh, Faculty Senior, MPSJA		Preliminary inquiry, Discreet inquiry and Departmental inquiry By: Shri Pramod Kumar Agrawal Principal Registrar (Vig.), High Court of MP		Protection of Children from Sexual Offences Act, 2012 and Sexual Harassment By: Shri Gajendra Singh, Special Judge (Atrocities), Narsinghpur		Sentencing Policy, Compensation and Probation of Offenders Act, 1958 By: Shri Gajendra Singh, Special Judge (Atrocities), Narsinghpur	Instructions By: Officers of the Academy

DATE / DAY	SESSION – I 10:00 AM to 11:30 AM	SESSION – II 11:45 AM to 1:00 PM	SESSION – III 2:00 PM to 04:00 PM	SESSION – IV 04:30 PM onwards
19.12.2019 (Thursday)	Res-judicata and Section 11 of CPC & Inherent power of Civil Jurisdiction By: Shri Jayant Sharma Faculty Junior, MPSJA	Session Trial and Journey of Cases (Contd...) By: Shri Axay Kumar Dwivedi, Addl. Director, MPSJA	Session Trial and Journey of Cases By: Shri Axay Kumar Dwivedi, Addl. Director, MPSJA	Valedictory Session By: Hon'ble Shri Justice Sanjay Yadav Judge In-charge ,Judicial Education High Court of M.P. Jabalpur
20.12.2019 (Friday)	Issues regarding Negligence; Composite and contributory negligence in motor accident claim cases By: Shri Varindra Kumar Tiwari, Addl. District Judge, District Court, Jabalpur	Key issues relating to Electricity Act, 2003 By: Shri Manish Singh Addl. District Judge, District Court, Jabalpur		

- Note:**
- (1) The Time Table is subject to change as per exigencies.
 - (2) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR